IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-252/(ND)/2017

In the matter of:

M/s. Shantiveer Developers (P) Limited

.. PETITIONER

SECTION:

Under Section 252

Order delivered on 09.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor : -

For the RD (North)

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the ROC is also present and brings to the notice of this Tribunal that the Petition as filed by the petitioner is not in accordance with the provisions of Section 252 of the Act as it is not as per format of appeal.

In the circumstances, the petitioner is permitted to withdraw the present petition and to file the same as and when an appeal in the proper formatis tiled .

DE

R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 9.10.2017